

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

MP-3342/94

OA-823/92

New Delhi, dated the 28th September, 1994

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CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Lal Chand
S/o Ram Kishan,
R/o H.No.641, Gali No.13,
Vijay Park, New Delhi.

... Applicant

(By Advocate Shri M.K.Gaur, proxy counsel
for Shri V.P.Sharma)

v/s

1. Union of India through the Genl.Manager,
Western Railway, Churchgate, Bombay.
2. The Divisional Rly.Manager,
Western Railway, Jaipur.
3. The Secretary,
Railway Board, Rail Bhawan, New Delhi.

... Respondents.

(None for the respondents)

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman(A)

The applicant was a casual labourer in the Railways and after being engaged for some time he was disengaged. He, therefore, filed this O.A. for a direction to the respondents to induct the applicant for the job as there has been vacancies available with the respondents and also that he be re-instated in service with immediate effect.

2. No reply has been filed by the

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There is no memo. of appearance filed by any counsel. Shri Jagjit Singh had appeared on two dates earlier.

3. A similar matter Net Ram & Ors V/s Genl.

Manager (W.R.) (OA No. 2441/91) was decided on 26-5-94

Shri M.K. Gaur

with certain directions to the respondents. ~~He~~ requests

that this case may also be disposed of on the same lines.

4. Accordingly, this OA is disposed of with a

direction to the respondents to include the name of the

applicant in the Live Casual Labour Register, if he is

eligible for such inclusion in terms of circular No. 220E/

190-XIX-A/RIV dated 28.8.87 of the Genl. Manager, Northern

Railway (Referred to in Net Ram's judgment) and give

engagement to the applicant as casual labourer if and

when the need arises, in accordance with his seniority in

that Register. It is made clear that in order to enable the

respondents to take such action, the applicant should submit

representation to the competent authority within one month

from the date of receipt of this order alongwith proof

relating to the claim that he is entitled to be included in

the Live casual Labour Register and in case such

representation is received, the respondents are directed

to dispose it of in accordance with law within a further

period of four months thereafter under intimation to the

applicant.

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5. The applicant has filed OA for disposal of this OA in accordance with the judgment of Net Ram's case and thus the same has become infructuous and stand disposed of accordingly.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

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28/1/94

(N.V. Krishnan)

Vice Chairman (A)

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